Annexure-7

Shree Hanuman Sugar & Industries Limited

<u>List of Creditors under clause (ca) of regulation 13(2) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.</u> <u>Date of Commencement of CIRP: 27-09-2024; List of Creditors is Pursuant to claims received and updated as on 23-06-2025</u> List of operational creditors (Government dues)

(Amount in Rs.)

	Details of claimant		Details of claim received		Details of claim admitted								
Sl. No.	Department	Governmen t	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	rolated	share in	Amount of continge nt claim		Amount of claims under verification	Amount of claims not admitted	Remarks, if any
1	Employees Provident Fund Department	Employees and Workmen	13-11-2024	12,58,25,729	-	Unsecured	No	-	-	1		12,58,25,729	Note 1
2	Income Tax	Ministry Of Finance	03-11-2024	46,04,69,197	45,78,17,611	Unsecured	No	-	-	-	-	26,51,586	Balance rejected is interest dues
-	Suagreane Industries Department	Bihar Government	11-02-2025	51,23,29,261	6,71,27,558	Unsecured	No	-	-	1	-	44,52,01,703	Note 2
	Total			1,09,86,24,187	52,49,45,169							57,36,79,018	
	Total (In cr)			109.86	52.49						-	57,30,75,010	

Note 1:

The claim of ₹12,58,25,729 crore filed by the Employees' Provident Fund Organisation (EPFO) has been rejected as the dues pertain to the period December 1998 to August 2002, during which the unit was under the exclusive control of Eastern Sugar & Industries Ltd. under a registered lease. SHSIL was not the employer during this period and bears no statutory liability for the same.Despite multiple follow-ups and communications with the EPFO, the Resolution Professional was not furnished with adequate documentation or evidence to establish that the claim pertains to SHSIL.

Accordingly, in the absence of requisite substantiation, the claim has been rejected, and a formal communication to this effect has been sent to the EPFO.

Note 2:

An amount of Rs. ₹6,71,27,557.92 crore has been admitted based on the documents and information provided by the department and corroboarated with the records of the company. The balance pertains to the period from 1994 to 2006 when the factory was under the control of Eastern Sugar & Industries Ltd. under a registered lease. No sufficient documentation was provided to establish SHSIL's liability for the rejected portion of the claim.